

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of (Insolvency  
Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FDS MANAGEMENT SERVICES PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	FDS MANAGEMENT SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05 <sup>th</sup> January, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U74140DL2007PTC157502
5.	Address of the registered office and principal office (if any) of corporate debtor	DDA Built UP Flat No.20 Ground Floor Block-4 Situated at Shivaji Marg Moti Nagar, New Delhi, West Delhi - 110015 India
6.	Insolvency commencement date in respect of corporate debtor	9 <sup>th</sup> January 2023
7.	Estimated date of closure of insolvency resolution process	8 <sup>th</sup> July 2023 (180 <sup>th</sup> day from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manoj Kumar Anand (Registration No IBBI/IPA-001/IP-P00084/2017-2018/10180)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: - 2, Community Centre, 3 <sup>rd</sup> Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email Address – anandmanoj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2, Community Centre, 3 <sup>rd</sup> Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email: - fdscirp@gmail.com
11.	Last date for submission of claims	29 <sup>th</sup> January, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a). Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> b). Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of M/s. FDS MANAGEMENT SERVICES PRIVATE LIMITED as per order against Company Petition No. IB-1085/PB/2020 as on Monday, 9<sup>th</sup> January, 2023.

1. The creditors of M/s. FDS Management Services Private Limited are hereby called upon to submit their claims with proof on or before Saturday, 28<sup>th</sup> January, 2023 to the interim resolution professional at the address mentioned against entry No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14.
3. **Submission of false or misleading proofs of claim shall attract penalties.**

Date: 15<sup>th</sup> January, 2023  
Place: New Delhi

**Manoj Kumar Anand**  
Name and Signature of Interim Resolution Professional  
Registration No IBBI/IPA-001/IP- P00084/2017-2018/10180

**यूको बैंक UCO BANK**  
(भारत सरकार का उपकरण) (A Govt. of India Undertaking)

**BRANCH OFFICE: NIZAMUDDIN WEST, NEW DELHI-110014**

**POSSESSION NOTICE (For Immovable Property) (Appendix IV [Refer Rule 8(1)])**

Whereas, the undersigned being the Authorized Officer of the UCO BANK, Nizamuddin West Branch, New Delhi under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002); and in exercise of powers conferred under section 13(12) read with Rule 8 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice Dated 05.11.2022, calling upon the Borrowers: (1) M/S. BALAJI SALES MR. SUDHIR KUMAR GUPTA (PROPRIETOR) S/O. PARSHADI LAL GUPTA Add:- 51 Church Road, Bhogal Jangpura New Delhi-110014. (2) MR. SUDHIR KUMAR GUPTA S/O. PARSHADI LAL GUPTA (Guarantor), Add:- 51 Church Road, Bhogal Jangpura New Delhi-110014, to repay the amount mentioned in the notice being Rs.55,42,759.75 (Rupees Fifty Five Lakh Forty Two Thousand Seven Hundred Fifty Nine and Paise Seventy Five Only) as on 23.10.2022 + Interest (From 23 October-2022) within 60 days from the date of receipt of the said notice. The borrowers / Guarantors having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on this 12<sup>th</sup> Day of January of the Year 2023.

The borrowers/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UCO BANK, Nizamuddin West Branch, New Delhi for an amount of Rs.55,42,759.75 (Rupees Fifty Five Lakh Forty Two Thousand Seven Hundred Fifty Nine and Paise Seventy Five Only) as on 23.10.2022 with further interest from 23.10.2022 and incident expenses, costs, charges etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF IMMOVABLE PROPERTY**  
Entire Basement of Property Bearing Plot No. 11 Situated at Church Road Bhogal Jangpura New Delhi-110014. Registration No.16201 Book No.1 Vol. 4540 on Page No.37 to 40 Registered Date 15.12.2004 in Sub Registrar V New Delhi.

PLACE: NEW DELHI DATE: 12/01/2023 **Authorised Officer, UCO BANK**

**इंडियन बैंक Indian Bank**  
अलहाबाद ALLAHABAD

**STRESSED ASSET MANAGEMENT BRANCH,**  
1<sup>st</sup> Floor, Main Branch Bldg., Hazratganj, Lucknow-226001, Ph. 0522-2287514, 2288988

**NOTICE OF SALE E-AUCTION**

Notice in intended sale under rule 8(6) of The Security Interest (Enforcement) Rules, 2002 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act - 2002

Whereas, the Authorized Officer of Indian Bank (erstwhile Allahabad Bank) had taken constructive possession of the following properties pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the following loan accounts with right to sell the same of "AS IS WHERE IS, AS IS WHAT IS, AS IS WHATEVER THERE IS" basis for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act pursuant provided by the Service Provider, contact & detail for Symbolic Possession of property is available at present.

Sl. No.	Name & Address of the Borrower(s)/Proprietor/Partners/Director(s)/Guarantor(s)	Description of the Immovable Property mortgaged	Dt. of Demand Notice / Dt. of Possession / Notice Amount of Secured Debt	a) Reserve Price / b) Earnest Money / c) Account Details for EMD / d) Increase in Bid Amount	Date & time for submission of EMD amount for e-auction / Date & Time of e-auction
1	<b>Branch: Stressed Asset Management</b> 1. Borrower: M/s Rohitas Projects Limited, Flat No. 2, First Floor, F-50 B, Madhu Vihar Ext. Patparganj, New Delhi-110092. Corp. Office: 27/18, Raja Ram Mohan Rai Marg, Lucknow-226001. Managing Director & Guarantor: Shri Pankaj Rastogi S/o Jawahar Lal Rastogi, (Now Deceased) R/o 14/1 Madan Mohan Malviya Marg, Lucknow-226001. Director & Guarantor: 1. Shri Piyush Rastogi S/o Laxmi Chand Rastogi, R/o 14/1 Madan Mohan Malviya Marg, Lucknow-226001. 2. Shri Paresh Rastogi S/o Laxmi Chand Rastogi, R/o Flat No. 803, Rohitas Court, Gokhley Marg, Lucknow-226001. Guarantor: 1. Shri Deepak Rastogi S/o Shri Narendra Kumar Rastogi, R/o 14/1 Jopling Road, Lucknow-226001. 2. M/S Rohitas Properties, 27/18 Raja Ram Mohan Rai Marg, Lucknow-226001. Regd. Office: E7, Haleswari Market, Hazratganj, Lucknow - 226001. 3. Smt. Neel Rastogi W/o Shri Paresh Rastogi, R/o Flat No. 803, Rohitas Court, Gokhley Marg, Lucknow-226001. 4. Smt. Meeta Rastogi W/o Shri Pankaj Rastogi, R/o 14/1, Madan Mohan Malviya Marg, Lucknow-226001.	All that part & parcel of the property consisting of Flat No. 2 on the third floor at Rohitas Vintage Apartment, Jopling Road, Lucknow, Admeasuring Area: 1177 Sq.Ft. Owner: M/S Rohitas Properties, Bounded by: East: Jopling Road, West: Gokhley Vihar Marg, North: House of Mrs. Bewas, South: House of Mr. Arun Lal.	08.05.2019 17.07.2019 ₹ 41,26,658.00 ₹ 1,00,00,000/- ₹ 10,00,000/-	a) ₹ 50,15,000/- b) ₹ 5,81,500/- c) 21781483976 IFSC: IDIB000R0526 ₹ 10,00,000/-	Till 29.01.2023 Till 31.01.2023 at 11:00 AM to 04:00 PM

For verification above mentioned property & inspection thereof, the intending bidders may contact Indian Bank (erstwhile Allahabad Bank), above mentioned Branch, Lucknow during office hours from 27.01.2023 and for auction related query intending bidders may contact above mentioned Branch.

For downloading further details and Terms and Conditions, please visit: (i) <https://www.ibapl.in>, (ii) <https://www.mstccomerce.com>.

**THE BORROWER(S)/GUARANTOR(S) ARE HEREBY NOTIFIED ABOUT THE SALE NOTICE UNDER THE SARFAESI ACT, 2002**

Date: 13.01.2023, Place: Lucknow **Authorised Officer, India Bank (erstwhile Allahabad Bank)**

**Phoenix ARC Private Limited**  
CIN: U67190MH2007PTC168303

Regd. Office: Dani Corporate Park, 5th Floor, 158, C.S.T Road, Kalina, Santacruz(E), Mumbai - 400098Tel: 022-6849 2450, Fax : 022-6741 2313 Email: info@phoenixarc.co.in Website: www.phoenixarc.co.in

**ONLINE E-AUCTION SALE OF ASSETS**

In exercise of the powers under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002 (RULES) and pursuant to the possession of the secured asset of the borrower/guarantors/mortgagors mentioned hereunder vested with the Authorized Officer under the said SARFAESI Act and RULES for recovery of the secured debts, the Authorized Officer has decided to sell the secured assets by auction sale.

Notice is hereby given to the public in general and to the borrower/guarantors/mortgagors in particular, that the under mentioned properties mortgaged to Phoenix ARC Private Limited acting in its capacity as Trustee of Phoenix Trust-FY-22-21 (Phoenix) (pursuant to assignment of debt by Hero Fincorp Limited, in favour of Phoenix vide the Assignment Agreement dated 30.12.2021 will be sold on "AS IS WHERE IS, AS IS WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" condition, by way of "online e-auction" for recovery of dues and further interest, charges and costs etc. as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002 through website <https://www.bankauctions.com> as per the details given below:

**Name of Borrower:-** M/S. We Care Fitness Represented through its Proprietor Mr. Raj Rani Singh D-216/3-4, Ground Floor, Central Block No.3, situated in Central Block, in the revenue estate village Jhilmil Tahipur, Dilshad Garden, Delhi 110095.

**Name of Co-Obligator/Guarantors /Mortgagors/Partners:-** Mr. Raj Rani Singh and Mr. Rohit Chaulukya

**Amount due as per SARFAESI Notice dated 27.01.2020:** Rs.1,82,06,041.56/- (Rupees One Crore Eighty-Two Lakh Six Thousand and Forty One and Fifty Six Paise Only) as on 13.01.2020 with future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges etc.

**Description of Immovable Properties:**

**ITEM NO. 1**  
Property no. 1: Flat D-11 (front side) Third Floor area measuring 92.90 Sq. Mtrs. built on property bearing Plot No. D-216/3, in Central Block area No.3, situated in Central Block, in the revenue estate village Jhilmil Tahipur, Dilshad Garden, Delhi 110095.

**ITEM NO. 2**  
Property no. 2: Ground Floor (front side) measuring 1430 sq.ft super built up area, built on property bearing Plot No. D-216/3, in Central Block area No.3, situated in Central Block, in the revenue estate village Jhilmil Tahipur, Dilshad Garden, Delhi 110095.

**ITEM NO. 3**  
Property no. 3: Ground Floor measuring 1140 sq. ft. super built up area on property bearing Plot No. D-216/4, (area admeasuring 123 sq. yds. out of area measuring 250 sq. yds.) situated at Central Block, in the revenue estate village Jhilmil Tahipur, Dilshad Garden, Delhi 110095.

**Possession details:-** The above properties are in Physical possession of Phoenix as per provisions of SARFAESI Act.

**Date and Time of Inspection of Property:-03.02.2023 (Friday) 12:00 noon to 2:00 pm**

**Reserve Price:-** Property no. 1: Rs. 50,00,000/- (Rupees Fifty Lakhs Only), Property no. 2: Rs. 60,00,000/- (Rupees Sixty Lakhs Only), Property no. 3: Rs. 45,00,000/- (Rupees Forty Five Lakhs Only)

**Earnest Money Deposit:-** Property no. 1: Rs. 5,00,000/- (Rupees Five Lakhs Only), Property no. 2: Rs. 6,00,000/- (Rupees Six Lakhs Only), Property no. 3: Rs.4,50,000/- (Rupees Four Lakh Fifty Thousand Only)

**EMD Remittance Details:-** Bank Account - "PHOENIX TRUST FY 22-21" Current Account: 5846242904; Kotak Mahindra Bank Limited, Branch: Kalina, Mumbai, IFSC Code: KKBK0000631

**Incremental Value:-** Rs. 50,000/- (Rupees Fifty Thousand Only) & in such multiples

**Last date for submission of EMD:-** 23.02.2023 (Thursday) before 6 pm

**Date & Time of E-Auction:-** Property no. 1: 24.02.2023 (Friday) between 11am to 12 noon  
Property no. 2: 24.02.2023 (Friday) between 11am to 12 noon  
Property no. 3: 24.02.2023 (Friday) between 11am to 12 noon

Link for Tender documents of the property: <https://phoenixarc.co.in/?p=1990&preview=true>

**Terms & Conditions:**

- The Auction Sale is being conducted by the Authorized Officer under the provisions of SARFAESI Act with the aid and through e-auction. Auction/ Bidding shall be only through "Online Electronic Mode" through the website <https://www.bankauctions.com> M/s. C1 India Private Limited is the service provider to arrange platform for e-auction.
- The Auction is conducted as per the Terms and Conditions of the Bid Document and as per the procedure set out therein. For detailed terms and conditions of the sale the bidders may go through the website of Phoenix, [www.phoenixarc.co.in](http://www.phoenixarc.co.in) and the link mentioned herein above as well as the website of the service provider, [www.bankauctions.com](http://www.bankauctions.com) for bid documents, the details of the secured assets put up for auction/obtaining the bid form.
- The bidders may participate in the e-auction quoting/ bidding from their own offices/ place of their choice. Internet connectivity shall have to be arranged by each bidder himself/herself. The Authorized Officer/ Phoenix/ service provider shall not be held responsible for the internet connectivity, network problems, system crash down, power failure etc.
- For details, help, procedure and online training an e-auction, prospective bidders may contact Mr. Hareesh Gowda of M/s C1 India Private Limited, Contact Number: +91-124-4302020/2021/2022/2023/2024, +91-9594597555/07291981124/25/26, Email ID: support@bankauctions.com
- Bidders may also go through the website of Phoenix, [www.phoenixarc.co.in](http://www.phoenixarc.co.in) for verifying the details of the secured asset put up for auction/ obtaining the bid form.
- The e-auction will be conducted on the date and time mentioned herein above, when the secured asset mentioned above will be sold on "AS IS WHERE IS, AS IS WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" condition.
- All the intending bidders who did not succeed in the e-auction will be responsible in any way for any third-party claims/rights/tide. The authorized officer of Phoenix/ bidders are required to register their name in the portal mentioned above as <https://www.bankauctions.com> and get user ID and password free of cost to participate in the e-auction on the date and time as mentioned aforesaid.
- The balance amount of purchase consideration shall be payable by the successful purchaser/ bidder on or before the fifteenth (15) day of confirmation of sale of the said secured asset or such extended period as may be agreed upon in writing. In case of default, all amounts deposited till then shall be liable to be forfeited.
- For inspection of the property/ies or more information, the prospective bidders may contact Mr. Mahesh Malunjkar/Mr. Aji Kewin / Ms. Priyanka Pol, at above mentioned address or mahesh.m@phoenixarc.co.in/aji.kewin@phoenixarc.co.in/ priyanka.pol@phoenixarc.co.in (email) or on 09920381684/8976809854 (mobile).
- At any stage of the auction, the Authorized Officer may accept/reject/modify/cancel the bid/offer or post-pones the auction without assigning any reason thereof and without any prior notice.
- The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/ delivered in his/her/its favour as per the applicable law.
- The payment of all statutory/non statutory dues, taxes, rates, assessments, charges, society dues, fees etc. owing to the property during any time, shall be the sole responsibility of the successful bidder only.
- The successful purchaser/bidder shall be solely responsible for any cost / expenses / fees / charges etc. payable to the society/any other authority towards the transfer of the rights in its / his / her favour.
- The Borrower/ Guarantors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 & 9 of the Security Interest (Enforcement) Rules, about the holding of the above-mentioned auction sale.
- The intending bidders should make their own independent enquiries regarding encumbrances, title of secured asset put on auction and claims/rights/dues affecting the secured assets, including statutory dues, etc. prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of Phoenix.
- The authorized officer of Phoenix shall not be responsible in any way for any third-party claims/rights/tide.
- The particulars specified in the auction notice published in the newspaper have been stated to the best of the information of the undersigned; however, undersigned shall not be responsible/liable for any error, misstatement or omission.
- In the event, the auction scheduled hereinabove fails for any reason whatsoever, Phoenix has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Security Interest (Enforcement) Rules, 2002 and SARFAESI Act, 2002.

Place: Delhi **Sd/ Authorised Officer**  
Date: 15.01.2023 Phoenix ARC Private Limited (Trustee of Phoenix Trust-FY-22-21)

**यूको बैंक UCO BANK**  
(भारत सरकार का उपकरण) (A Govt. of India Undertaking)

**UCO BANK KIRTI NAGAR; No 86 Tagore Market, Kirti Nagar, New Delhi, Delhi 110015**

**GOLD AUCTION NOTICE**

Proforma of Auction Notice to be circulated among local bullion Dealers / Merchants / Members of Public. The sale by public auction of ornaments pledged with the Bank in the following advance accounts will be held at the above branch premises on 31.01.2023 at 04:00 P.M. Bids in close envelope along with DD/Pay Order of 25% of Reserve Price can be placed on or before 31.01.2023 upto 2:00 P.M. The details of the ornaments proposed to be auctioned are given below. Purity of Gold is 18 to 22 Carat.

Sl. No.	Account Number	Name of the Borrower and Address	Date of NPA	Description of Ornaments	Net Weight of Gold (Gram)	Reserve price (in Rs.)	Amount Outstanding (excluding interest and Bank Charges)(in Rs.)
1	02010610009017	GURJEET KAUR, 1C-164 Namdhari Colony, Ramesh Nagar Delhi DELHI	29.05.2022	03 Rings, 04 pair earrings, 01 kada, 01 chain, 01 pair of tops, 01 bracelet	62.7 gm	2,18,502.00	1,82,692.00
2	02010610009031	GURJEET KAUR, 1C-164 Namdhari Colony, Ramesh Nagar Delhi	29.05.2022	01 pair of jhumki, 01 rings, 01 chain pendal	28.4 gm	1,00,584.00	91,000.00
3	02010610009000	ANITA KUMARI, D-114 A Second Floor, Freedom Fighter Enclave Gate No 14 Near Sarai, IGNUU, Delhi-68	29.05.2022	01 kada, 02 pair earrings	26.300 gm	89,946.00	78,981.00

The said auction shall be subject to the following terms & conditions:-

- Each bidder should pay an earnest money of 25% of the reserve price before participation in the auction. The earnest deposit paid by the successful bidder would be forfeited in case he fails to pay the balance amount and take delivery of the Jewellery/Ornaments/ Coins on the next working day of the date of auction.
- The Bank does not guarantee the weight or purity of the Jewellery/Ornaments/ Coins, either of its gold contents or otherwise.
- The Jewels are available for inspection by the intending bidders during business hours on any working day in the Bank.
- The Jewels will be handed over to the highest bidder on payment of the balance amount within 24 hours or on the next working day of the bank during its business hours.
- The unsuccessful bidder shall be entitled for the refund of the earnest money immediately after the auction gets over.
- It shall be lawful for the Bank to stop the auction at any stage without any reason thereto in which case the earnest money shall be returned to whoever makes the deposit.
- Ultimate decision regarding acceptance of an offer for purchase of jewellery through auction would be that of the bank and the bank is not bound to accept the highest offer.
- GST will be charged over and above the auction price as per applicable GST rule

DATE: 13.01.2023, PLACE: NEW DELHI **AUTHORIZED OFFICER, UCO BANK**

**BHARAT EKANSH LIMITED**  
REGD. OFF. - PLOT No. 588, Pocket C, IFC, Ghazipur, Delhi-110096  
CIN: L47899DL1985PLC020973, Ph.No.935577335-36, Website: www.bharatekansh.com, Email: bharatekansh.ltd@gmail.com

**Extract of Consolidated and Standalone Unaudited Financial Results for the Quarter Ended 31 December 2022**

Sl No	Particulars	Consolidated (Rs. in Thousands) Except EPS				Standalone (Rs. in Thousands) Except EPS			
		Quarter Ended		Nine months ended		Quarter Ended		Nine months ended	
		31-12-22 Unaudited	31-12-21 Unaudited	31-12-22 Unaudited	31-03-22 Audited	31-12-22 Unaudited	31-12-21 Unaudited	31-12-22 Unaudited	31-03-22 Audited
1	Revenue from Operation	241.26	500.00	9,324.91	2,015.41	241.26	500.00	9,324.91	2,015.41
2	Net Profit/(Loss) for the Period (before tax, exceptional items)	-831.09	-11,745.38	-1,014.42	-11,958.06	-572.17	192.28	-981.72	292.86
3	Net Profit/(Loss) for the Period before tax (after exceptional items)	-831.09	-11,745.38	-1,014.42	-11,958.06	-572.17	192.28	-981.72	292.86
4	Net Profit/(Loss) for the Period after tax (after exceptional items)	-831.09	-11,745.38	-1,014.42	-12,034.30	-572.17	192.28	-981.72	216.62
5	Total Comprehensive income for the period (comprising profit/ (loss) for the period (after tax) and other comprehensive income (after tax)	-831.09	-11,745.38	-1,014.42	-12,034.30	-572.17	192.28	-981.72	216.62
6	Equity Share Capital	50,000.21	50,000.21	50,000.21	50,000.21	50,000.21	50,000.21	50,000.21	50,000.21
7	Reserves excluding revaluation reserves	490,862.30	491,929.31	490,862.30	491,876.72	15,995.14	16,973.20	15,995.14	16,976.86
8	EPS (Face Value Rs. 10/- per share) Not Annualised								
	1. Basic:	-0.17	-2.35	-0.20	-2.41	-0.11	0.04	-0.20	0.04
	2. Diluted:	-0.17	-2.35	-0.20	-2.41	-0.11	0.04	-0.20	0.04

Note:  
a) The above is an extract of the detailed format of Quarter ended 31 December, 2022 of Consolidated and Standalone Financial Results filed with the Stock Exchanges under Reg 33 of SEBI (LODR), Reg. 2015. The Full format of the Quarter and Year ended financial results are available on the website of the Company i.e. www.bharatekanshlimited.com

Place : New Delhi  
Date: 13/01/2023

For Bharat Ekansh Limited  
Sd/-  
Vishal Kumar Srivastava  
(Managing Director)

Registrar  
Debts Recovery Tribunal,  
Lucknow

**Classifieds**

**PERSONAL**

I, Rubina Khan W/O-Imran Khan R/O-1658 Kucha Dakhni Rai Pataudil House Darya Ganj, Delhi-110002. Have Changed My Name To Rubena Khan, Permanently.  
0040649837-10

**IMPORTANT**

NOTICE is hereby given that Share Certificate No. 20683 for 100 equity shares bearing folio No. 339441 TO 339450 (both inclusive) comprised in Folio No. 3376 of Bharat Ekansh Limited having its Registered Office at 1501 Vikram Tower, Rajendra Place, New Delhi 110008 registered in the name of Mr. BALWINDER SINGH have been lost. I have now applied to the Company for issue of duplicate share certificates in lieu of the above. Any person having any objection to the issue of duplicate share certificates in lieu of said original share certificate, is requested to lodge his/her objection thereto with the Company at the above address or with their Registrar and Transfer Agent, M/s. Link Intime India Private Limited, Heble Heights, 15 Floor, Plot No. C-1 Block LSC, Near Sankar Market, Janapuri, New Delhi - 110056, in writing, within 15 days from the date of publication of this notice.

Name & Address of Share Holder:  
M/S. PUNJAB BANK LTD. 67, QUANA KUMAR HOUSE NO. 79, WARD NO. 11, MOHALLA SAKSHI, RAJOURI LIDHERANA PUNJAB 141009

**Form No. 5**  
**The Debts Recovery Tribunal Lucknow**  
600/1, University Road, Near Hanuman Setu Temple, Lucknow-236007

(Summon To the Defendants under section 19(3) of the Recovery of Debts Due to the Financial Institution Act 1993 read with Rule 12 and 13 of the Debts Recovery Tribunal (Procedure Rule 1993)

**O.A. No. 684/2022 DATE : 20-10-2022**  
**PUNJAB NATIONAL BANK**  
Versus .....Applicants  
**KAPIL KUMAR AND OTHERS**  
.....Defendants

To,  
1. Sri KAPIL KUMAR (BORROWER) (PAN No. AUXPK8686K), S/o Mr. Dhyan Singh  
1st Address: Flat no P-1, 08th and 9th Floor, Block No. 2, Purvanchal Silver City, Sec PL-2, Greater Noida, Gautam Budh Nagar, Uttar Pradesh-201308  
2nd Address: Loni No 70, Village Pavi Sadakpur, Loni, Ghaziabad, Uttar Pradesh, 201102  
3rd Address: A- 3/406, Tower No -7, Silver city-2, Opp. Wipro, Greater Noida, Sector PH-3, Greater Noida, Uttar Pradesh-201308  
2. SMT JYOTI (CO-BORROWER) (PAN No. AMAPJ0578R), W/O Mr. Kapil Kumar  
1st Address: A- 3/406, Tower No -7, Silver city-2, Opp. Wipro, Greater Noida, Sector PH-3, Greater Noida, Uttar Pradesh-201308  
2nd Address: Loni No 70, Village Pavi Sadakpur, Loni, Ghaziabad, Uttar Pradesh, 201102  
3rd Address: Flat no P-1, 08th and 9th Floor, Block No. 2, Purvanchal Silver City, Sec PL-2, Greater Noida, Gautam Budh Nagar, Uttar Pradesh-201308  
3. SRI SHYAMVIR SINGH (GUARANTOR) (PAN No. BDXPS5363J), S/o Sri Premraj Singh R/o Village Shakipur, Greater Noida, District- Gautam Budh Nagar, Uttar Pradesh - 201306

In the above noted application you are required to file reply in the Paper Book form in Two Sets along with documents and Affidavits (if any) personally or through your duly authorized agent or legal practitioners in the Tribunal, after serving copy of the same on the applicant or his counsel/ duly authorized agent after publication of the summons and thereafter to appear before the Presiding Officer on 16-01-2023 at 10.30 A.M., failing which the application shall be heard and decided in your absence.

Registrar  
Debts Recovery Tribunal,  
Lucknow

**RESERVE BANK OF INDIA**  
www.rbi.org.in

**Redressal of complaints against entities regulated by RBI**

**Reserve Bank – Integrated Ombudsman Scheme**

Reserve Bank of India (RBI) launched the "Reserve Bank – Integrated Ombudsman Scheme, 2021" (RB-IOS) by integrating the erstwhile Ombudsman Schemes applicable for banks, non-banking financial companies, payment system participants and Credit Information Companies (CICs). The RB-IOS provides cost-free redress of customer complaints involving deficiency in services rendered by the Regulated Entities (REs) of RBI, if not resolved to the satisfaction of the customers or not replied within a period of 30 days by the RE.

The RB-IOS adopts a "One Nation One Ombudsman" approach for all complaints against any RE. It is therefore no longer necessary for a complainant to identify under which Ombudsman scheme/office, he/she should file a complaint with the Ombudsman.

Complaints received at RBI against the REs not covered under the RB-IOS are redressed at the Consumer Education and Protection Cells (CEPCs) of RBI. Any complaint against an RE can be filed through one of the following modes:

- Online - through the Complaint Management System (CMS) portal of RBI on <https://cms.rbi.org.in> → File a complaint
- Physical complaint (letter/post) in the form as specified in Annexure 'A' in the RB-IOS to "Centralised Receipt and Processing Centre, 4<sup>th</sup> Floor, Reserve Bank of India, Sector -17, Central Vista, Chandigarh – 160 017"

Please visit <https://cms.rbi.org.in> or contact on toll-free number – 14448 (8.00 am to 10.00 pm) for Hindi and English on all weekdays except national holidays; for 10 other regional languages i.e., Assamese, Bengali, Gujarati, Kannada, Malayalam, Marathi, Odia, Punjabi, Tamil and Telugu from 9:30 am to 5:15 pm on all weekdays except national holidays for more information including names of entities covered under RB-IOS and CEPCs.

**Appeal against decision of RBI-Ombudsman**

Appeal against the decision of RBI-Ombudsman can be filed online on CMS portal at <https://cms.rbi.org.in> → File an Appeal or sent to the Appellate Authority, Reserve Bank of India, Consumer Education and Protection Department, Central Office, 1<sup>st</sup> Floor, Amar Building, Sir P M Road, Fort, Mumbai 400 001 (E-mail [aaos@rbi.org.in](mailto:aaos@rbi.org.in)) within 30 days of receipt of the communication of the RBI-Ombudsman's decision, only if the complaint is closed under the appealable Clauses of RB-IOS.

**Important Information**

**Note 1:** Before lodging any complaint under the RB-IOS/CEPC, the complainant must approach the concerned bank/NBFC/Payment System Participant/CIC with the grievance. If the grievance is not redressed within 30 days or if complainant is not satisfied with the reply given by the bank/NBFC/Payment System Participant/CIC, he/she can approach the RBI-Ombudsman/CEPC. The complainants can approach the RBI-Ombudsman anytime within one year of receipt of such reply from the concerned bank / NBFC / system participant/CIC. In case no reply is received from the bank/NBFC/Payment System Participant/CIC, RBI-Ombudsman can be approached anytime within one year and one month from the date of representation to the entity.

**Note 2:** The complainant MUST indicate his/ her name, address and present contact number in the written complaint.

**Deposit Insurance and Credit Guarantee Corporation (DICGC)**  
(For complaints against DICGC, members of public can lodge the complaint at following address/e-mail Id)

**Deposit Insurance and Credit Guarantee Corporation (DICGC)**  
The General Manager  
DICGC, Complaint Redressal Cell  
RBI Building, 2<sup>nd</sup> Floor, Opp. Mumbai Central Railway Station  
Mumbai - 400 008.

The complainant can also approach Shri Mangesh Sorte, Deputy General Manager on Telephone No. 022-23028000 or through generic e-mail at [dicgc.complaints@rbi.org.in](mailto:dicgc.complaints@rbi.org.in)

**GOVERNMENT OF INDIA**  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE  
CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS  
DIRECTORATE GENERAL OF GOODS AND SERVICE TAX,  
5<sup>th</sup> FLOOR, MTNL BUILDING,  
BIBIKAH CAMA PLACE, NEW DELHI - 110066

**CONSUMER WELFARE FUND- CALLING FOR PROPOSALS**

The Consumer Welfare Fund has been set up in accordance with the Rule 97(7A) of the CGST Rules, 2017. Central Board of Indirect Taxes & Customs (CBIC) hereby invites proposals from eligible organisations under the CWF Scheme.

**OBJECTIVE:**  
The objective of the Fund is to create consumer awareness on Goods and Services Tax (GST). This includes providing financial assistance and implementing measures in order to promote and protect the welfare of the consumers.

**ELIGIBILITY:**  
Organisations/ agencies/ any government department/ Ministry/ Authority of Government of India/ Public Sector Undertaking/ Private Organisations/ NGOs engaged in Consumer Welfare Activities and who meet the eligibility criteria available on CBIC website at: [https://www.cbic.gov.in/resources/htdocs-cbc/home\\_links/consumerwelfarefund/3%20eligibility.pdf](https://www.cbic.gov.in/resources/htdocs-cbc/home_links/consumerwelfarefund/3%20eligibility.pdf)

**IMPORTANT DATES:**  
Applications will be received from 09<sup>th</sup> January, 2023 to 09<sup>th</sup> February, 2023 till 11:59 PM. Applications are to be applied via email only. Applications are to be sent to [dgst-cbc@gov.in](mailto:dgst-cbc@gov.in).

**GUIDELINES AND APPLICATION FORMS:**

Guidelines on Consumer Welfare Fund are available on CBIC Website at: [https://www.cbic.gov.in/htdocs-cbc/home\\_links/Consumer%20Welfare%20Fund%20-%20Calling%20for%20proposals%20under%20the%20CWF%20Scheme](https://www.cbic.gov.in/htdocs-cbc/home_links/Consumer%20Welfare%20Fund%20-%20Calling%20for%20proposals%20under%20the%20CWF%20Scheme)

Application forms are available at: [https://www.cbic.gov.in/resources/htdocs-cbc/home\\_links/consumerwelfarefund/7%20A%20application%20form%20-%20%20English.pdf](https://www.cbic.gov.in/resources/htdocs-cbc/home_links/consumerwelfarefund/7%20A%20application%20form%20-%20%20English.pdf)

\* For any clarification, email [tdgdst-cbc@gov.in](mailto:tdgdst-cbc@gov.in) or contact us at 011-6702800.

\* **DISCLAIMER:** THE CALL FOR PROPOSAL IS ONLY AN INVITATION. THIS DOES NOT CONFER ANY RIGHT / GUARANTEE OF FIXED SANCTION OR GRANT OF FUNDS.

Sd/-  
Director General

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF FDS MANAGEMENT SERVICES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

Sl. No.	Name of Corporate Debtor	FDS MANAGEMENT SERVICES PRIVATE LIMITED
1.	Date of incorporation of Corporate Debtor	05th January, 2007
2.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, New Delhi
3.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U71440DL2007PTC157502
4.	Address of the registered office and principal office (if any) of Corporate Debtor	DDA Built UP Flat No.20 Ground Floor Block-4 Situated at Shivaji Marg Moti Nagar

